

Grant of pension to Freedom Fighters

505. SHRI C. K. CHANDRAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to take a decision on the question of providing freedom fighters' pension to the participants of Punnapra-Vayalar struggle of 1946 and Telengana armed insurgence against the former Nizam of Hyderabad;

(b) if so, when it is likely to be finalised; and

(c) whether Government are aware of the fact that many of the participants in these struggles are now very old and ill and a few of them have already died?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c). The matter is still under consideration.

Mini Paper Mills

506. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to encourage Mini Paper Mills based on agricultural residues and waste;

(b) whether import of machinery on deferred rupee payment and export of paper by Mini Paper Mills will be allowed; and

(c) the position of Letters of Intent issued for Mini Ten Tonne Plants based on Jute Sticks in Srikakulam District?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Yes,

Sir. In order to encourage the establishment of small paper mills based on agricultural residues and waste, the Government have exempted such schemes from the licensing provisions of the Industries (Development and Regulation) Act, 1951.

(b) Import of such equipment on the basis of deferred payment and promise of export of paper is not permitted.

(c) A letter of intent issued on 7-3-1975 for setting up a new undertaking in Srikakulam District for the manufacture of paper (from jute sticks) with a capacity of 3,000 tonnes per annum. Subsequently, the entrepreneur was informed that the manufacture of paper from agricultural residues and waste materials based on indigenous capital goods/raw material and without any need for foreign collaboration, has been exempted from the licensing provisions of the Industries (Development and Regulation) Act, 1951. The exact status of implementation of the project is not known.

Revision of the Fifth Five Year Plan

507. SHRI CHITTA BASU:

SHRI R. KOLANTHAIVELU:

SHRI P. G. MAVALANKAR:

SHRI DURGA CHAND:

Will the Minister of PLANNING be pleased to state:

(a) whether the Government contemplate to revise the Fifth Five Year Plan;

(b) if so, the principles underlying such proposed revisions;

(c) the major departure envisaged from the existing Plan concept; and

(d) the time by which the revised Plan is expected to be brought before Parliament?